

(Rs. in crores)

State	Actual royalty and cesses paid by Coal India Ltd. during 1989-90		Royalty that would have accrued had the revised rates of royalty on Coal been made applicable during 1989-90	
	Royalty	Cess	Total	Total
Bihar	27.93	648.59	676.52	541.39
Orissa	4.11	42.71	46.82	45.26

(f) and (g). Government of Orissa have expressed reservations of the above comparison stating that they were not able to collect cesses for the entire year during 1989-90. Government of Bihar have written to Central Government suggesting fixation of ad-valorem rates of royalty on coal. Government of Orissa have also requested increase in the royalty rates for lower grades of coal.

Alleged irregularities in DDA

6523. SHRI N.K.BALIYAN:
SHRIMATI DIPIKA H.
TOPIWALA:
SHRIMATI KRISHNENDRA
KAUR (DEEPA):
SHRI MAHESH KANODIA:

Will the Minister of URBAN DEVELOP-

MENT be pleased to refer to the reply given to Unstarred Question No. 4409 on December 18, 1991 and state:

(a) whether the Government have taken any action in regard to each of the irregularities referred to in the above mentioned reply;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Yes, Sir. The details of alleged irregularities and the facts as reported by DDA are enclosed in the attached Statement.

(c) Does not arise.

STATEMENT

Point of Assurance.	Answer
1	2
i. Though money has been spent, houses have not	It is not correct that no construction and development work has been done during the year 1990-91. The DDA has completed 8846 houses in different categories and developed 5491 plots in various sectors of Rohini and 126 plots had been developed in EPDP colony in South Delhi during the year 1990-91.
ii. Details of expenditure of nearly Rs. 30 crores from the workers Provident Fund are not available.	Out of total accumulation of Rs. 30.87 crores Rs.50 lacs have been invested. Rules regulating the investment of funds in the credit of General Provident Fund are being amended to lay down the manner of investment of funds. DDA have reported that further investment will be made after necessary amendments are carried out. All withdrawals and payments from GPF are always allowed whenever applied for by subscribers serving, transferred and retired.
iii. Allotment have not been made under the Amendkar Awas Yojana and registration fee has not been refunded to those who were not given allotment.	Out of total 17825 unsuccessful IIG and Janta applicant, refund cheques were prepared for 17695 cases and were sent through courier service and 12700 cheques have already been delivered. 4995 cheques were returned owing to no-availability of individuals or proper address. In regard to this category, a press advertisement has been issued by the DDA asking such applicants to collect their refund cheques from the office of the DDA on any working day from 30.3.92 to 10.4.92 after producing a copy of the challan vide which payment was made by them. The remaining 130 cases are under process for effecting

Point of Assurance.

Answer

1

2

refunds. The draw for finalisation of registrants under MIG category is subjective and, therefore, the question of refunding the deposit in case of MIG category of unsuccessful applicants does not arise.

iv. DDA rules were being changed to provide for direct recruitment from outside upto the level of Asst. Director, affecting promotion opportunities.

The recruitment rules for providing direct recruitment at the level of Asst. Director only are being examined by the R.R. Committee of the DDA. This step is needed to build the Administrative Cadre of the DDA which would be in the long term interest of the organisation.

v. A CBI Enquiry be made into the matter of "Misappropriation"

In view of reply from part in to iv question of CBI enquiry does not arise